# NATIONAL COMPANY LAW TRIBUNAL
# KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM HON'BLE MEMBER (TECHNICAL)** **TMT. T.KRISHNA VALLI HON'BLE MEMBER (JUDICIAL)**

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| PETITION No./IA No. | COMPANY APPEAL (IBC)/11/KOB/2024 in CP(IBC)/46/KOB/2022 |
| SECTION | SEC. 42 IBC. |
| NAME OF PARTIES | UNION BANK OF INDIA V/S LUKOSE JOSEPH |
| PETITIONERS ADVOCATE/ PROFESSIONAL | ASP KURUP, SADCHITH P KURUP, CP ANIL RAJ, SIVA SURESH, RESHMA RAJ, ATHIRA VIJAYAN, B. SREEDEVI |
| RESPONDENTS ADVOCATE/ PROFESSIONAL | |

**09 April 2024**

## O R D E R

**COMPANY APPEAL (IBC)/11/KOB/2024 in CP(IBC)/46/KOB/2022**

Learned Counsel, Mr. C P Anil Raj appears on behalf of the Appellant Bank through virtual mode. Learned Counsel, Mr. A C Venugopal appears along with Learned Liquidator, Mr. Lukose Joseph through virtual mode.

In view of the orders passed today in IA(IBC)/117/KOB/2024, the Appellant is permitted to implead Dhanalaxmi Bank, Fort Branch, Karimpanal Arcade East Fort, Thiruvananthapuram - 695 023 represented by its Branch Manager, as an additional respondent in the present Company Appeal (IBC)/11/KOB/2024.

The Applicant Bank is directed to issue notice along with amended copy of the Company Appeal to the newly added respondent by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith a proof of service of notice served on the newly added respondent at least three days before the next date of hearing. In addition to above, Registry is also directed to issue notice to the newly added respondent.

List this matter for further consideration on **30.04.2024.**

**Sd /-** **Sd /-**

**SHYAM BABU GAUTAM**
**MEMBER (TECHNICAL)**

**T.KRISHNA VALLI**
**MEMBER (JUDICIAL)**